

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 240 OF 2017 IN
DFR NO. 776 OF 2017**

Dated: 17th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

M/s KCP Limited

... Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors.

... Respondent(s)

Counsel for the Appellant(s)

:

Ms. M. Indrani for
Mr. Sri Challa Gunaranjan

Counsel for the Respondent(s)

:

Ms. Prerna Singh for R-3

ORDER

(IA NO. 240 OF 2017 - Delay in Filing)

There is 115 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Ms. Prerna Singh appears on behalf of Respondent No.3. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **02.08.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vt